

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.82 of 2016 (SZ) And M.A.No.141/2017(SZ)

Original Application No.173 of 2016 (SZ) And M.A.No.139 &140/2017 (SZ)

Original Application No.175 of 2016 (SZ) And M.A.No.141/2017(SZ)

Mr. A. Paramasivan

.... Applicant(s) in
Original Application No.82 of 2016 (SZ)
And M.A.No.141/2017(SZ)

Mr. K.M. Raji

.... Applicant(s) in
Original Application No.173 of 2016 (SZ)
And M.A.No.139 &140/2017(SZ)

Mr.S. Srinivasan

.... Applicant(s) in
Original Application No.175 of 2016 (SZ)
And M.A.No.141/2017 (SZ)

-Vs-

The Tamilnadu Pollution Control Board,
and Others.

.... Respondents

AFFIDAVIT FILED BY THE DISTRICT COLLECTOR,

TIRUVALLUR DISTRICT

I, P.Ponniah S/o K.Paulchamy, Hindu, aged about 53 years, residing at Camp Office, Master Plan complex, Tiruvallur do hereby solemnly affirm and sincerely state as follows:-

2. I humbly submit that the Hon'ble National Green Tribunal, South Zone, Chennai has given following order dated: 06.01.2021 made in Original Application No.82 of 2016 (SZ) and M.A.No.141/2017 (SZ), Original Application No.173 of 2016 (SZ) and M.A.No.139 &140/2017(SZ) and Original Application No.175 of 2016 (SZ) and M.A.No.141/2017 (SZ).

"10.The learned counsel also submitted that there is an interim order passed by this Tribunal ordering status quo in respect of certain farms being conducted in patta land and there was some direction given to dispose of the applications filed by such persons before the authority which was pending for a

long time. It is not known as to whether those applications have been considered and disposed of by the concerned authorities. It is for the parties to apprise this Tribunal by filing an affidavit or reply statement to that effect, if the direction issued by this Tribunal has not been complied with. Merely because an application for permissions pending before the authorities, is not a license for the persons to proceed with the matter, if such activities required prior permission from the authorities.

11. However, parties are at liberty to file their respective response and the committee is also directed to comply with the direction issued by this Tribunal by order dated 13.10.2020 and produce all the soil analysis report said to have been conducted to this Tribunal before the next hearing date."

3. I humbly submit that, in compliance with the order of Hon'ble National Green Tribunal, South Zone, Chennai, the District Level Committee Members have submitted their Joint Committee Report on 01.02.2021, on the applications submitted for obtaining permission to operate the shrimp farm culture. The District Level Committee has verified all 66 applications submitted by the applicants to operate the shrimp farm in brackish water. In which, 37 applications have not been recommended by the Committee for various defects noticed in the applications and their farms. The remaining 29 applications have been sent to Coastal Aquaculture Authority along with the specific remarks of District Level Committee for taking final decision. Subsequently, 22 applications for renewal of license in the category of below 2 hectare and 17 applications for renewal of license in the category of above 2 hectare have been sent to the Coastal Aquaculture Authority and State Level Committee respectively.

4. I humbly submit that, as ordered by the Hon'ble National Green Tribunal, South Zone, Chennai on 13.10.2020 the Soil Test Reports which were received from the Senior Agriculture Officer, Soil Testing Laboratory, Kakkalur, Tiruvallur District are submitted before the Hon'ble National Green Tribunal South Zone, Chennai for kind perusal.

It is therefore humbly prayed that this Hon'ble National Green Tribunal,
Southern Zone, Chennai may be pleased to accept the action taken report and
thus render justice.


**District Collector,
Tiruvallur.**


**District Revenue Officer,
Tiruvallur.**


**Assistant Director of
Fisheries, Ponneri.**